an>

Title: Election of two members from Lok Sabha to the Agricultural and Processed Food Products Export Development Authority (APEDA).

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY, MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): I beg to move:

> "That in pursuance of Section 4(4)(d) of the Agricultural and Processed Food Products Export Development Authority Act, 1985 (2 of 1986), read with Rule 3 of the Agricultural and Processed Food Products Export Development Authority Rules 1986, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

HON. SPEAKER: The question is:

> "That in pursuance of Section 4(4)(d) of the Agricultural and Processed Food Products Export Development Authority Act, 1985 (2 of 1986), read with Rule 3 of the Agricultural and Processed Food Products Export Development Authority Rules 1986, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

...(*Interruptions*)

12.15 hrs

At this stage, Shri Kaushalendra Kumar came

and stood on the floor near the Table.

...(*Interruptions*)

HON. SPEAKER: Now, 'Zero Hour'.

â€¦(व्यवधान)

माननीय अध्यक्ष: आप अपनी जगह पर जाइए, मैं शून्य-काल प्रारम्भ कर रही हूं।

12.15 Â½ hrs

At this stage, Shri Rajesh Ranjan, Shri Jyotiraditya M. Scindia, Shri Dharmendra Yadav and some other hon. Members

went back to their seats.

माननीय अध्यक्ष: मैं शून्य-काल प्रारम्भ कर रही हूं। मैं जीरो ऑवर स्टॉर्ट कर रही हूं। आपको शून्य-काल में कुछ कहना हो तो कहिए।

â€¦(व्यवधान)

माननीय अध्यक्ष: क्लेरीफिकेशन होता नहीं है, स्टेटमेंट पर क्लेरीफिकेशन नहीं होता है।

â€¦(व्यवधान)

माननीय अध्यक्ष: आप मेरी बात सुनिए।

â€¦(व्यवधान)

SHRI MALLIKARJUN KHARGE (GULBARGA): Then, what for are we here?...(*Interruptions*)

माननीय अध्यक्ष: आप बैठिए, आपको विषय मालूम नहीं है।

पहली बात यह है, खड़गे जी, आप भी जानते हैं, लोक सभा में.

â€¦(व्यवधान)

माननीय अध्यक्ष: कृपया आप चुप रहिए, अपनी सीट पर बैठिए।

â€¦(व्यवधान)

माननीय अध्यक्ष: थोड़ा शांति से बैठें, नियम भी समझें।

â€¦(व्यवधान)

माननीय अध्यक्ष: खड़गे जी, आप भी जानते हैं, लोक सभा का नियम 372 आप देखिए। आप चाहें तो मैं आपको पढ़ कर सुना दूं, मैं उसी के आधार पर चल रही हूं। नियम 372 में लिखा हुआ है -

"A statement may be made by a Minister on a matter of public importance with the consent of the Speaker but no question shall be asked at the time the statement is made."

â€¦(व्यवधान)

माननीय अध्यक्ष: आप मेरी बात तो समझो। अगर आप इस विषय पर कोई भी चर्चा चाहते हैं, आप किसी भी रूल के अंतर्गत दीजिए, पूरी चर्चा कर सकते हैं।

â€¦(व्यवधान)

माननीय अध्यक्ष: नियम में नहीं है, ऐसा नहीं होता।

â€¦(व्यवधान)

HON. SPEAKER: No, I am sorry.

â€¦(व्यवधान)

माननीय अध्यक्ष: श्री भैरो प्रसाद मिश्र।

â€¦(व्यवधान)

माननीय अध्यक्ष: आप शून्य-काल में बोलें, I will allow you.

â€¦(व्यवधान)